



2026:AHC:65941

HIGH COURT OF JUDICATURE AT ALLAHABAD

APPLICATION U/S 528 BNSS No. - 7381 of 2026

Danveer Pal

.....Applicant(s)

Versus

State Of U.P. And 3 Others

.....Opposite Party(s)

Counsel for Applicant(s)	:	Rooma Singh
Counsel for Opposite Party(s)	:	Vidyotma Kumari, G.A.

Court No. - 80

HON'BLE VIVEK KUMAR SINGH, J.

1. Learned A.G.A. has filed counter affidavit, which is taken on record.
2. Heard Ms. Rooma Singh, learned counsel for the applicant, Ms. Vidyotma Kumari, learned counsel for the opposite party no. 2 and learned AGA for the State-opposite party no.1.
3. Present application under Section 528 of the BNSS has been filed to quash the charge-sheet dated 03.06.2022 and cognizance order dated 08.07.2022 as well as entire proceedings of Special Case No.689 of 2025 (State vs. Danveer Pal), arising out of Case Crime No.065 of 2022, under Sections 363, 366, 376 (2) (N) I.P.C. and Section 6 of POCSO Act, Police Station Meerganj, District Bareilly, pending in the court of Special Judge, POCSO Act, Bareilly, on the basis of Compromise dated 17.01.2026.
4. It is submitted by the learned counsel for the applicant that the matter has been compromised between the parties. The applicant and the victim of the present case have solemnized marriage and a baby girl was born out of their wedlock on 03.03.2024. They are living together as husband and wife under the same roof for a very long time. The marriage of the applicant and the victim has been accepted by the first informant of the present case and he has also entered into compromise. A compromise deed dated 17.01.2026 was executed between the applicant, victim and the informant, which was duly verified by the learned trial court on 16.03.2026, which is already on record. As per verification report dated 16.03.2026, the compromise has taken place between the contesting parties. It is further submitted by the learned counsel for the applicant that in view of the compromise, marriage and birth of a child, the proceedings against the present applicant be quashed

by this Court.

5. Learned counsel for opposite party no. 2 has also accepted the contention of the learned counsel for the applicant and admitted this fact that the marriage has taken place between the applicant and the victim a long way back and now the applicant and the victim are living together as husband and wife along with their child. The marriage has been accepted by the first informant of the present case, who happens to be father of the victim.

6. The learned A.G.A. opposed the prayer made by the learned counsel for the applicant; however, the factum of marriage between the applicant and the victim, as well as the birth of their child, has not been disputed in the counter affidavit filed today.

7. I have heard rival submissions of the parties and perused the record.

8. Undoubtedly, the marriage of the applicant and the victim has taken place a long way back and a child was born out of the wedlock of the applicant and the victim. The compromise has also taken place between the applicant, victim and the opposite party no. 2/first informant, which has also been verified by the learned Trial Court vide order dated 16.03.2026.

9. Reference may be made to the judgements of Supreme Court in **K. Dhandapani Vs. The State By the Inspector of Police, 2022 SCC OnLine SC 1056** and **Mafat Lal and other Vs. The State of Rajasthan, 2022 SCC OnLine SC 433**, wherein, the Apex Court quashed the criminal prosecution of accused therein on the ground that accused had solemnized marriage with the prosecutrix and court cannot turn a blind eye to the said fact. In the submission of learned counsel for applicant, the ratio laid down by Apex Court in aforementioned judgements is squarely applicable to the facts of the present case. As such, no exception can be carved out in the case of present applicant with reference to the aforementioned judgements of Supreme Court inasmuch as the applicant has also solemnized marriage with the prosecutrix and the parties are happily living together. On the above conspectus, the learned counsel for applicant submits that the criminal prosecution of applicant cannot be sustained in law as well as fact and therefore, the same is liable to be quashed by this Court.

10. The Apex Court in the case of **K. Dhandapani (supra)** and **Mafat Lal (Supra)** also quashed the proceedings against the accused therein on the

grounds that the accused had solemnized marriage with the prosecutrix and secondly, the court cannot turn a blind eye to the said fact. Since the judgement rendered by Apex Court in the case of K. Dhandapani (supra) is a short one, therefore, the same is reproduced in its entirety:-

"Leave granted.

The appellant who is the maternal uncle of the prosecutrix belongs to Valayar community, which is a most backward community in the State of Tamilnadu. He works as a woodcutter on daily wages in a private factory. FIR was registered against him for committing rape under Sections 5(j)(ii) read with Section 6, 5(I) read with Section 6 and 5(n) read with Section 6 of Protection of Child from Sexual Offences (POCSO) Act, 2012. He was convicted after trial for committing the said offences and sentenced to undergo rigorous Reason: imprisonment for a period of 10 years by the Sessions Judge, Fast Track Mahila Court, Tiruppur on 31.10.2018. The High Court, by an order dated 13.02.2019, upheld the conviction and sentence. Aggrieved thereby, the appellant has filed this appeal.

Mr. M.P.Parthiban, learned counsel appearing for the appellant, submitted that allegation against him was that he had physical relations with the prosecutrix on the promise of marrying her. He stated that, in fact, he married the prosecutrix and they have two children.

The appellant submitted that this Court should exercise its power under Article 142 of the Constitution and ought to do complete justice and it could not be in the interest of justice to disturb the family life of the appellant and the prosecutrix.

After hearing the matter for some time on 08 th March, 2022, we directed the District Judge to record the statement of the prosecutrix about her present status. The statement of the prosecutrix has been placed on record in which she has categorically stated that she has two children and they are being taken care of by the appellant and she is leading a happy married life.

Dr. Joseph Aristotle S., learned counsel appearing for the State, opposed the grant of any relief to the appellant on the ground that the prosecutrix was aged 14 years on the date of the offence and gave birth to the first child when she was 15 years and second child was born when she was 17 years. He argued that the marriage between the appellant and the prosecutrix is not legal. He expressed his apprehension that the said marriage might be only for the purpose of escaping punishment and there

is no guarantee that the appellant will take care of the prosecutrix and the children after this Court grants relief to him.

In the peculiar facts and circumstances of this case, we are of the considered view that the conviction and sentence of the appellant who is maternal uncle of the prosecutrix deserves to be set aside in view of the subsequent events that have been brought to the notice of this Court. This Court cannot shut its eyes to the ground reality and disturb the happy family life of the appellant and the prosecutrix. We have been informed about the custom in Tamilnadu of the marriage of a girl with the maternal uncle.

For the aforesaid mentioned reasons, the conviction and sentence of the appellant is set aside in the peculiar facts of the case and shall not be treated as a precedent. The appeal is accordingly, disposed of. Pending application(s), if any, shall stand disposed of.

In case, the appellant does not take proper care of the prosecutrix, she or the State on behalf of the prosecutrix can move this Court for modification of this Order."

11. The Apex Court in the case of **Shriram Urav Vs. State of Chhattisgarh in Criminal Appeal No(S). 41/2021**, decided on 10.01.2025, also quashed the conviction as well as the sentence imposed upon the appellant on the ground that the appellant/accused and the complainant/victim had married each other.

12. Similarly, in the case of **Dasari Srikant vs. State of Telangana reported in (2024) SCC OnLine SC 936**, wherein, under identical circumstances and almost identical provisions the Supreme Court quashed the proceedings instituted against the accused therein. The relevant paragraphs 8 to 10 of the **Dasari Srikant (supra)** read as under:-

"8. Since, the appellant and the complainant have married each other, the affirmation of the judgment rendered by the High Court would have the disastrous consequence on the accused appellant being sent to jail which in turn could put his matrimonial relationship with the complainant in danger.

9. As a consequence, we are inclined to exercise the powers under Article 142 of the Constitution of India for quashing the conviction of the accused appellant as recorded by the learned trial Court and modified by the High Court.

10. As a result, the impugned judgment dated 27th June, 2023 passed by the High Court and judgment dated 9th April, 2021 passed by the trial Court are hereby quashed and set aside."

13. In another judgment of **Mahesh Mukund Patel vs. State of U.P. and Others, reported in 2025 SCC OnLine SC 614**, the Hon'ble Supreme Court quashed the proceedings of offence, punishable under Section 354A, 363, 366, 376 of the Indian Penal Code, 1860 and Section 3 and 4 of the Protection of Children from Sexual Offences Act on the ground of marriage between the accused and the victim. It was brought on record that from the wedlock between the accused and the victim, two children were born, whose documents were produced alongwith the appeal. The Apex Court in this case quashed the proceedings on the ground that no purpose would be served by continuing the prosecution as it would cause undue harassment to the appellant/accused and the victim and their children.

14. The Supreme Court in another judgment of **Madhukar and Others vs. The State of Maharashtra and Another**, arising out of SLP (Criminal) No. 7212 of 2025, alongwith **Prabhakar vs. The State of Maharashtra and Another**, arising out of SLP (Criminal) No. 7495 of 2025, quashed the proceedings of case crime no.302 of 2023, dated 20.11.2023, under sections 324, 141, 143, 147, 149, 452, 323, 504 and 506 of the Indian Penal Code, 1860 as well as quashed the proceedings of case crime no.304 of 2023, dated 21.11.2023, under sections 376, 354-A, 354-D, 509 and 506 IPC on the basis of compromise between the parties. Paragraph nos.6, 7 and 8 of the said judgment are reproduced herein:-

"6. At the outset, we recognise that the offence under Section 376 IPC is undoubtedly of a grave and heinous nature. Ordinarily, quashing of proceedings involving such offences on the ground of settlement between the parties is discouraged and should not be permitted lightly. However, the power of the Court under Section 482 CrPC to secure the ends of justice is not constrained by a rigid formula and must be exercised with reference to the facts of each case.

7. In the present matter, we are confronted with an unusual situation where the FIR invoking serious charges, including Section 376 IPC, was filed immediately following an earlier FIR lodged by the opposing side. This sequence of events lends a certain context to the allegations and suggests that the second FIR may have been a reactionary step. More importantly, the complainant in the second FIR has unequivocally

expressed her desire not to pursue the case. She has submitted that she is now married, settled in her personal life, and continuing with the criminal proceedings would only disturb her peace and stability. Her stand is neither tentative nor ambiguous, she has consistently maintained, including through an affidavit on record, that she does not support the prosecution and wants the matter to end. The parties have also amicably resolved their differences and arrived at a mutual understanding. In these circumstances, the continuation of the trial would not serve any meaningful purpose. It would only prolong distress for all concerned, especially the complainant, and burden the Courts without the likelihood of a productive outcome.

8. Therefore, having considered the peculiar facts and circumstances of this case, and taking into account the categorical stand taken by the complainant and the nature of the settlement, we are of the opinion that the continuation of the criminal proceedings would serve no useful purpose and would only amount to abuse of process."

15. In view of the ratio laid down by the Hon'ble Apex Court in the aforementioned judgments as well as facts of the case, the present application succeeds and is liable to be allowed. It is accordingly **allowed**.

16. The charge-sheet dated 03.06.2022 and cognizance order dated 08.07.2022 as well as entire proceedings of Special Case No.689 of 2025 (State vs. Danveer Pal), arising out of Case Crime No.065 of 2022, under Sections 363, 366, 376 (2) (N) I.P.C. and Section 6 of POCSO Act, Police Station Meerganj, District Bareilly, pending in the court of Special Judge, POCSO Act, Bareilly, are hereby quashed against the applicant.

17. No order as to costs.

(Vivek Kumar Singh,J.)

March 30, 2026
Radhika